

Government of India in February, 2007 to take necessary steps to amend Article 371(2) of the Constitution to set up a separate Statutory Development Board for North Maharashtra covering the five districts of Dhule, Jalgaon, Nandurbar, Nashik and Ahmednagar. Planning Commission has not supported the proposal for setting up a separate Statutory Development Board for North Maharashtra in Maharashtra. There is no proposal, at present, to amend Article 371(2)(a) of the Constitution of India to provide for establishment of a separate Development Board for North Maharashtra.

**Damage due to floods and cyclone in Odisha and Andhra Pradesh**

1478. SHRI M. VENKAIAH NAIDU : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken note of the huge devastation caused by the recent floods and cyclone Phailin in the States of Odisha and Andhra Pradesh;

(b) whether Central teams have been deputed to assess the damages and if so, the details thereof;

(c) whether the Central teams have submitted their reports and if so, the key findings and recommendations; and

(d) whether Government has sanctioned any interim relief to the States of Andhra Pradesh and Odisha for relief and rehabilitation operations and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) Yes Sir. Upon receipt of the memorandum from the State Government of Odisha and Andhra Pradesh, Inter-Ministerial Central Teams (IMCTs) visited the affected areas of Odisha from 28th to 31st October 2013 and Andhra Pradesh from 17th-21st November 2013 for an on-the-spot assessment of damages caused by the cyclone 'Phailin' and subsequent flood of 2013. The reports of the IMCT are being placed before the sub-committee of the National Executive Committee (NEC) and the High Level Committee (HLC) for consideration in its meeting to be held shortly.

(d) In order to supplement the efforts of these two States, the Government

of India have released an amount of Rs.1000 crore (Rs. 300 crore from SDRF + Rs.700 crore, 'on account' basis, from NDRF) to the State Government of Andhra Pradesh and Rs.1000 crore (Rs. 250 crore from SDRF + Rs.750 crore 'on account' basis, from NDRF) to the State Government of Odisha for relief and rehabilitation.

**Pay benefits to constable who cracked Tandoor murder case**

1479. SHRI SABIR ALI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government is aware that because of constable Abul Nazeer Kunju's diligence, the infamous Tandoor murder case could be cracked;

(b) whether it is a fact that Mr. Kunju took voluntary retirement at the age of 46 in disgust and humiliation because of non payment of Sixth Pay Panel benefits;

(c) whether it is also a fact that even though he got out-of-turn promotion with an award of rupees five only, he was not given due pay scale after his promotion to the next cadre; and

(d) if so, the details in this regard and whether Government will look into the case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) Shri Abdul Nazeer Kunju E., Constable was promoted out of turn, as Head Constable *w.e.f.* 04.07.1995 on adhoc basis under rule 19(ii) of Delhi Police (Promotion and Confirmation) Rules, 1980 in recognition of his role in cracking Naina Sahni murder case. On promotion, his basic pay was fixed at Rs. 1150/- P.M. *w.e.f.* 04.07.1995 in the pay scale of Rs. 975-25-1150-30-1660 from Rs. 1110/- P.M. in the lower pay scale of Rs. 950-20-1150-25-1400. He was also granted annual increments as admissible in the rank of Head Constable. He had drawn the arrear of Rs.85948/- on account of fixation of revised pay as per the recommendation of 6th pay commission. Further, he was granted MACP Scheme *w.e.f.* 01.09.2008 and his pay was fixed at Rs. 9510 + 2800 = 12310 *w.e.f.* 01.09.2008. He had also drawn the arrear of Rs. 27942/- under MACP Scheme. After completing 26 years and 2 months of service, he took voluntary retirement *w.e.f.* 01.11.2012 due to his domestic and personal problems.